

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO.1301
TO BE ANSWERED ON THE 9TH FEBRUARY, 2021

CONTROLLED FARMING

1301. SHRI BANDI SANJAY KUMAR:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government has power to impose “controlled farming” and “regulate cropping pattern”, if so, the details thereof;
- (b) whether the Government has power to stop input subsidy to the landholding farmers who fail to cultivate the crop suggested by the State Government and denying purchase of their produce at Minimum Support Price; and
- (c) if so, the details thereof?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a): Agriculture being a State subject under seventh schedule of the Constitution, the State Governments are primarily responsible for the growth and development of agriculture sector, developing perspective plans for their respective States and enacting suitable legislations for development of agriculture and farmers welfare.

(b) & (c): Government of India supplements the efforts of the State Governments for development of agriculture and farmers welfare through various Schemes/ Programmes including incentives to the farmer under Centrally Sponsored Scheme and Central Sector Scheme. State Government implement schemes / programmes as per the extant provisions of law and initiate appropriate action, suggestions / guidelines for farmers to ensure proper input subsidy distribution, procurement of agriculture produce etc for holistic development of agriculture sector in the state.
